NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

2. IA 3877/2023
IN
C.P. (IB)/923(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **08.09.2023**

Name of the Party: Axis Bank Limited
Vs
Talwalkars Healthclubs Limited

Section 7 of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. No representation on the part of the Applicant. Ms. Apoorva Chandachur, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Respondent seeks two weeks' time for filing reply. Time granted. Counsel is directed to serve the copy of the reply to the other side, at least two days in advance.
3. Post this matter on **03.10.2023** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

/Dubey/